

(GOVIND VERMA): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952:—

(i) The Employees' Provident Funds (Amendment) Scheme, 1974, published in Notification No. G.S.R. 305 in Gazette of India dated the 23rd March, 1974.

(ii) The Employees' Provident Funds (Second Amendment) Scheme, 1974, published in Notification No. G.S.R. 341 in Gazette of India dated the 30th March, 1974.

(iii) The Employees' Provident Funds (Third Amendment) Scheme, 1974, published in Notification No. G.S.R. 377 in Gazette of India dated the 6th April, 1974.

(2) Three statements (Hindi and English versions) showing reasons for delay in laying the above Notifications. (Placed in Library Sec. No LT/1/703/74).

SYNOPSIS OF PROCEEDINGS OF COMMITTEES ON DRAFT FIFTH FIVE YEAR PLAN

SHRI AMRIT NAHATA (Barmer): I beg to lay on the Table Synopsis of Proceedings of Committee 'A' on Draft Fifth Five Year Plan (Policy Resources and Allocation).

SHRI D. N. TIWARY (Gopalganj): I beg to lay on the Table Synopsis of Proceedings of Committee 'B' on Draft Fifth Five Year Plan (Industry, Power Transport and Scientific and Technological Research).

SHRI DARBARA SINGH (Hoshiarpur): I beg to lay on the Table Sy-

nopsis of Proceedings of Committee 'C' on Draft Fifth Five Year Plan (Agriculture and Rural Economy):

GENERAL REVIEW OF PLAN COMMITTEES

SECRETARY-GENERAL: I beg to lay on the Table 'Parliamentary Committees on Draft Fifth Five Year Plan-General Review'.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Thursday, the 9th May, 1974 adopted the following motion in regard to the Joint Committee on the Constitution (Thirty-second Amendment) Bill, 1973:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint five members of Rajya Sabha to the Joint Committee on the Constitution (Thirty-second Amendment) Bill, 1973, in the vacancies caused by the retirement of Sarvashri Jaisukhlal Hathil, Ajit Prasad Jain, Ram Niwas Mirdha, C.D Pande and Bindeshwari Prasad Singh from the membership of the Rajya Sabha on the 2nd April, 1974, and resolves that Sarvashri Ram Niwas Mirdha, Mohammad Yunus Saleem, Mahendra Bahadur Singh, Kishan Lal Sharma and Banarsi Das, members of the Rajya Sabha, be appointed to the said Joint Committee to fill the vacancies."

(ii) I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on

(Secretary-General)

Thursday, the 2nd May, 1974, adopted the following motion in regard to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes Tribes:—

"That this House concur in the recommendation of the Lok Sabha that the Rajya Sabha do elect three members to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes in the vacancies caused by the retirement of Shri N. P. Chaudhari, Shri Sundarmani Patel and Miss Saroj Purshotam Khaparde from the membership of the Rajya Sabha on the 2nd April, 1974, and resolves that this House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, three members from among the members of the House to the said Committee to fill the vacancies."

2. I am further to inform the Lok Sabha that in pursuance of the above motion, the following members of the Rajya Sabha have been duly elected to the said Committee:—

1. Shri N. P. Chaudhari
2. Shri Chandramani Lal Chowdhary
3. Shri M. C. Balan,

(iii) I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Friday, the 3rd May, 1974, adopted the following motion in regard to the Committee on the Welfare of Scheduled Tribes:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do elect one member to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes in the vacancy

caused by the resignation of Dr. Z. A. Ahmad, from the membership of the Committee on the 26th April, 1974 and resolves that the House do proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, one member from among the members of the House to the said Committee to fill the vacancy."

2. I am further to inform the Lok Sabha that in pursuance of the above motion, Shri B. Rachaiah, Member, Rajya Sabha has been duly elected to the said Committee.'

(iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance Bill, 1974, which was passed by the Lok Sabha at its sitting held on the 4th May, 1974, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS MINUTES

SHRI G. G. SWELL (Autonomous Districts): I beg to lay on the Table Minutes of the Thirtieth to Forty-first sittings of the Committee on Private Members' Bills and Resolutions held during the current session

ESTIMATES COMMITTEE STATEMENT SHOWING FINAL REPLIES OF GOVERNMENT IN RESPECT OF CERTAIN RECOMMENDATIONS

SHRI R. K. SINHA (Falzabad). I beg to lay on the table a statement showing the final replies of the Government to the recommendations included in Chapter V of the Twenty-Eighth Report of the Estimates Committee (Fifth Lok Sabha) regarding action taken by Government on the